



3. The Ld.DR conceded to the request of the Ld.AR.
  
4. Having heard both the parties through video conference, I am inclined to allow the appeal of the assessee to be withdrawn yielding to the prayer of the Ld.AR and accordingly, hereby dismiss the appeal as withdrawn. However, I also make it clear that, if the assessee's case is not accepted in the Vivad Se Viswas scheme by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file a Miscellaneous Petition before the Tribunal within the time limit prescribed under the Act to reinstate the appeal. It is ordered accordingly.
  
5. In the result, the appeal of assessee is dismissed as withdrawn.

*Order pronounced in the open court on the 17<sup>th</sup> December, 2020*

Sd/-  
**( A. MOHAN ALANKAMONY )**  
**ACCOUNTANT MEMBER**

Hyderabad, Dated: 17-12-2020

TNMM

*Copy to :*

*1.Shri Shailesh Tapadia, # 7-1-67/1/306, Dharam Karam Road, Balkampet, Hyderabad.*

*2.The Income Tax Officer, Ward-12(4), Hyderabad.*

*3.CIT(Appeals)-1, Hyderabad.*

*4.The Pr.CIT-1, Hyderabad.*

*5.D.R. ITAT, Hyderabad.*

*6.Guard File.*